to the quantity and value of merchandize permitted to be imported under the Agreement.

The Agreement shall enter into force on the 30th day after the contracting parties have notified each other that their respective constitutional requirements and "procedures have been completed.

Trade with China and Myanmar

- *82. SHRI NABAM REBIA: Will the Minister of COMMERCE be pleased to state:
- (a) whether Government of Arunachal Pradesh has submitted any proposal to the Ministry for resumption of border trade with China and Myanmar;
- (b) whether similar proposals have been received from other States of northeastern Region;
 - (c) if so, the details thereof; and
 - (d) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) In March 1995, the Chief Secretary, Government of Arunachal Pradesh had submitted a proposal to this Ministry for the resumption of border trade with China. There was no proposal for border trade with Myanmar.

- (b) No, Sir.
- (c) Does not arise.
- (d) The states of the North-East Region bordering China and Myanmar have not made out any proposals.

Unauthorised J. J. Cluster

- *83. MISS SAROJ KHAPARDE. Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) whether Government an aware that the unauthorised J. J. Cluster opposite Mandakini Enclave and Kalka

The sitting of the Rajya Sabha on Monday. The Ist March, 1999, was included. Answers to Questions put down in the lists for that they were laid on the Tabel of the House on Thursday the 4th March, 1999

Public School known as Alaknanda Camp on DDA land earmarked for community centre do have a number of shop establishement and workshops;

- (b) if so, what steps are being taken to ensure that the cluster meant for residential colonies is not surrounded by any market; and
- (c) what steps are being taken to remove these shops and if not, the reasons therefor?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) yes, Sir.

(b) and (c) D.D.A. has reported that efforts were made on 19.6.1993 and 1.7.1994 to ensure that the plot earmarked for Community Centre is not used by the J J cluster for commercial purposes. However, DDA met with limited success. Such slum clusters are covered under the scheme for relocation on priority basis.

विदेशों में भारतीय श्रमिक

*84.श्री गोपाल सिंह जी.सोलंकी: क्या श्रम मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारतीय श्रमिकों के विदेशों में रोजगार के लिये अपनायी जा रही प्रक्रिया के संबंध में सरकार ने कोई कार्य-योजना बनाने पर विचार किया हैं:
- (ख) यदि हां,तो उक्त नीति की रूपरेखा किए मानदंड के आधार पर निर्धारित की जाएगी;
- (ग) क्या सरकार ने भारतीय श्रमिकों के भविष्य और सुरक्षा हेतु समय-समय पर स्थिति का अध्ययन किया है;और
- (घ) रोजगार के अवसर ढूंढने के लिए श्रमिकों को सहायता देने हेतु सरकार ने क्या प्रयास किये हैं?

श्रम मंत्री (डा.सत्यनारायण जिटया): (क) और (ख) विदेशों में भारतीय श्रमिकों के नियोजन की प्रक्रिया पहले ही उत्प्रवास अधिनियम,1983 तथा उसके अधीन बनाए गये नियमों में निर्धारित की गई है। अधिनियम तथा नियमों में,जब कभी जरूरी समझा जाता है,संशोधन किये जाते हैं।